

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Docket No. 39/2013

Date: 10.4.2013

To
Financial Advisor,
Regulatory Affairs,
KPTCL, Kaveri Bhavan,
Bangalore-560009

Subject: Approval of Transmission Tariff for Transmission Lines Connecting between Karnataka and other neighbouring states (Natural Inter State Transmission Lines) pertaining to Karnataka Power Transmission Corporation Limited

Sir,

In continuation of our earlier letter dated 4.3.2013 on the above subject, I request you to furnish following further information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 10.5.2013:-

- 1) Auditor's certificate for Gross block as on date of completion of assets, cumulative depreciation from date of completion to 31.3.2012, and opening gross block as on 1.4.2012 for each asset vintage wise (Separate details may be provided where possible);
- 2) Applicable tax rate to the Company for the Financial Year 2008-09;
- 3) Reasons for claiming tariff for the Asset (h) i.e. "110 kV S/C line from Kojane – Manjeshwar (Karnataka – Kerala)" which is not mentioned in the 15/Suo-Motu/2012;
- 4) The date from which the tariff of transmission assets covered in instant petition has been excluded from State Transmission Tariff or anticipated date from which it is planned to be excluded;
- 5) Form 13-B for all the assets covered in the current petition.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)